

IN THE HIGH COURT OF JUDICATURE AT PATNA
Miscellaneous Appeal No.492 of 2021

Priyanka Singh @ Guriya

... .. Appellant/s

Versus

Bhagirath Singh

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Mukesh Kumar, Advocate

For the Respondent/s : Mr. Anil Kumar, Advocate

CORAM: HONOURABLE MR. JUSTICE NANI TAGIA
and
HONOURABLE MR. JUSTICE ALOK KUMAR PANDEY
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE ALOK KUMAR PANDEY)

13 10-04-2026 The appellant (wife) has not filed the specific declaration regarding assets and liabilities in the light of the decision rendered by the Hon'ble Supreme Court in the case of *Rajnesh vs. Neha reported in (2021) 2 SCC 324*, strictly in the prescribed formant read with the judgment in the case of *Aditi @ Mithi vs. Jitesh Sharma reported in (2023) SCC Online SC 1451*, before the next date of hearing.

2. Learned counsel for the appellant is directed to file the specific declaration regarding assets and liabilities in the light of Hon'ble Supreme Court judgments referred



hereinabove by the next date.

3. List this case on 01.05.2026

(Nani Tagia, J)

(Alok Kumar Pandey, J)

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